

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

O.A. No. 151/2019

Date of order: 16th April, 2019

Coram : Hon'ble Mr. Suresh Kumar Monga, Judicial Member
Hon'ble Mr. A. Mukhopadhyaya, Administrative Member

Vinod Kumar Meena Son of Shri Hanuman Prasad Meena, aged about 26 years, by caste Meena, Resident of 32, Ambedkar Colony, Dhamun Road, Kherda, Sawai Madhopur (Raj.) (Applied for the post of TGT under advertisement No. 14 issued by Kendriya Vidyalaya Sangathan) Group-B.

....Applicant

(Present: None)

VERSUS

1. Union of India through its Secretary, Department of HRD (Human Resources), Govt. of India, Govt. Secretariat, New Delhi-110016.
2. Commissioner, Kendriya Vidyalaya Sangathan, 18, Institutional Area, Shaheed Jeet Singh Marg, New Delhi-110016.
3. Joint Commissioner (Administration), Kendriya Vidyalaya Sangathan, 18, Institutional Area, Shaheed Jeet Singh Marg, New Delhi-110016.

...Respondents.

(By Adv: Mr. V.D. Sharma)

ORDER (ORAL)

Per: Hon'ble Mr. Suresh Kumar Monga, Judicial Member

At the very outset, Mr. V.D.Sharma, learned counsel for the respondents, while referring Clause 33 of the Employment Notice No. 14 (Annexure-A/1), pointed out that this Bench of the Tribunal does not have the territorial jurisdiction to entertain the

(2)

present Original Application. Clause 33 of the Employment Notice reads, thus: -

"33. Any dispute with regard to this recruitment shall be subject to the court having its jurisdiction in Delhi only."

2. In order to support his contention, learned counsel for the respondents has relied upon an order dated 14.11.2018 passed by this Tribunal in the case of **Gajanand Saini Vs Union of India and Another** (OA No. 291/39/2018).

3. In view of the order dated 14.11.2018 passed in Gajanand Saini's case (supra), we are of the opinion that the present Original Application cannot be entertained before this Bench of the Tribunal and the same is liable to be returned to the applicant.

4. Accordingly, the Registry is directed to return the Original Application to applicant enabling him to present the same before the Principal Bench of this Tribunal, if so advised. While returning the Original Application, a copy of the same shall be retained by the Registry.

(A.Mukhopadhyaya)
Member (A)

(Suresh Kumar Monga)
Member (J)

/kdr/